

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD  
M.A.NO.387/97 in R.A.SR.11B2/97  
in O.A.NO.1337/96

Between: Dt. of Order: 1.5.97.

Maddala Veera Apparao

Applicant.

And

1. The Secretary, (Et.), Railway Board, Rail Bhawan, New Delhi.  
2. The General Secretary, Indian Railway Conference Association,  
(I.R.C.A.), Rail Bhawan, Chelmoud Road, New Delhi.

Respondents.

Counsel for the Applicants: Mrs. N. Anjana Devi

Counsel for the Respondents: Mr. N.R. Devraj.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

None for the applicant. Mr. W. Satyanarayana for Mr. N.R. Devraj  
for the respondents.

This M.A. is filed for condoning the delay of 124 days in  
filling the RP. The applicant's counsel is not present today. The  
judgement against which the R.A. is filed is not enclosed. Even  
from the reading of this R.A., no reasonable case has been made out  
for considering compassionate ground appointment. In view of the  
above, we do not find any merit in the R.A. also. Hence, the RA is  
only to be rejected.

As the R.A. is liable to be rejected there is no reason  
to condone the delay. Hence the condonation petition is dismissed  
and the RA stands rejected. No costs.

AMR 6.5.97  
DEPUTY REGISTRAR (J)